

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

RAJYA SABHA
UNSTARRED QUESTION NO.1017
ANSWERED ON - 12/12/2023

'PAN CARDS LINKED WITH AADHAAR'

1017. SMT. PHULO DEVI NETAM:

Will the Minister of FINANCE be pleased to state:

- (a) the details of the number of people whose PAN cards have been linked with their Aadhaar number till June 30th, 2023, State-wise;
- (b) the details of the numbers of PAN cards which have been deactivated due to non linking with Aadhaar after 30th June, 2023, State-wise;
- (c) the details related to the consequences of deactivation of PAN card due to non-linking with Aadhaar card;
- (d) the details related to the procedure for reactivation of PAN card after its deactivation; and
- (e) the number of people who have paid ₹ 1,000/- for linking the two documents and the total amount collected so far?"

ANSWER

(MINISTER OF STATE IN THE MINISTRY OF FINANCE)

(SHRI PANKAJ CHAUDHARY)

- (a) The details of number of PANs linked with their respective Aadhaar as on 30th June, 2023 is 54,67,74,649. State-wise breakup of data for a back date is not available. However, state-wise information as on 30.11.2023 is provided in **Table- A**
- (b) No PAN is deactivated for the reason of non-linking with Aadhaar. The PAN is made only 'inoperative' if it is not linked with Aadhaar.

(c) If the PAN is not linked with Aadhaar, the consequences of the PAN made inoperative are as per the Circular No. 03 of 2023, which are as follows:

(i) refund of any amount of tax or part thereof, due under the provisions of the Income-tax Act, 1961 shall not be made to him;

(ii) interest shall not be payable to him on such refund for the period, beginning with the date specified under sub-rule (4) of rule 114AAA of Income-tax Rules, 1962 and ending with the date on which it becomes operative;

iii) where tax is deductible under Chapter XVII-B in case of such person, such tax shall be deducted at higher rate, in accordance with the provisions of section 206AA of Income-tax Act, 1961

(iv) where tax is collectible at source under Chapter XVII-BB in case of such person, such tax shall be collected at higher rate, in accordance with the provisions of section 206CC of Income-tax Act, 1961.

(d) In view of answer to (b), the question does not arise.

(e) Total number of people who have paid Rs 1000/- for linking Aadhaar with PAN during the period from 1st July, 2022 to 30th November, 2023 is 2.125 crore. Total amount collected from these people is Rs 2,125 crore.

TABLE-A

S.No.	RESIDENTIAL ADDRESS STATE	PAN COUNT
1	ANDAMAN AND NICOBAR ISLANDS	235107
2	ANDHRA PRADESH	24726158
3	ARUNACHAL PRADESH	715204
4	ASSAM	12813323
5	BIHAR	42323312
6	CHANDIGARH	745605
7	DADRA AND NAGAR HAVELI	210977
8	DAMAN AND DIU	162353
9	DELHI	13837680
10	GOA	1003876
11	GUJARAT	27452095
12	HARYANA	17487275
13	HIMACHAL PRADESH	4015286
14	JAMMU AND KASHMIR	4669709
15	KARNATAKA	37258217
16	KERALA	17831049
17	LAKHSWADEEP	22300
18	MADHYA PRADESH	28599138
19	MAHARASHTRA	61942591
20	MANIPUR	1209847
21	MEGHALAYA	463788
22	MIZORAM	305405
23	NAGALAND	605556
24	ORISSA	14440675
25	PONDICHERRY	568358
26	PUNJAB	18172272
27	RAJASTHAN	30803683
28	SIKKIM	303020
29	TAMILNADU	36263939
30	TRIPURA	1565478
31	UTTAR PRADESH	87102419
32	WEST BENGAL	48957647
33	CHHATISHGARH	10151087
34	UTTARAKHAND	6017054
35	JHARKHAND	12835481
36	TELANGANA	15635137
37	FOREIGN	153328